

CIRCULAR NO. 18/2005-Cus
11th March,2005

F.No.450/118/2004-CUS-IV

Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Subject:- No requirement of permission for palletisation- regarding.

It has been brought to the notice of the Board that after the issuance of Let Export Order (LEO) and before goods are actually loaded in the Aircraft, Airlines seeks permission twice from Customs once for palletisation and other at the time of actual loading for e.g. Delhi Airport. It is felt that when the palletisation is done after the Let Export Order then there is no need for a separate permission from Customs for palletisation.

2. The Board has decided that when the palletisation is done after LEO, then there is no need for a separate permission for palletisation from Customs. However, the permission for loading in the aircraft should continue to be obtained.
3. The above instructions may be brought to the notice of the Trade immediately through appropriate Public Notice.
4. Receipt of this Circular may kindly be acknowledged.
5. Hindi version will follow.

Yours faithfully
Anupam Prakash
Under Secretary to the Government of India
Phone No.23094182